## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:279
ANSWERED ON:23.02.2011
COMPENSATION FOR IRREGULARITIES IN FLIGHTS
Jagannath Dr. M.;Sugavanam Shri E.G.

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether according to the guidelines framed by the Directorate General of Civil Aviation (DGCA), fliers can claim compensation for flight delays, denial of boarding or flight cancellations;
- (b) if so, the details thereof;
- (c) whether the above guidelines will be applicable to scheduled and non-scheduled airlines equally;
- (d) if so, the details thereof; and
- (e) the number of passengers likely to be benefited as a result thereof?

## **Answer**

## MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a) and (b):- Yes, Madam. Directorate General of Civil Aviation (DGCA) has issued a Civil Aviation Requirements (CAR) Section 3, Series M, Part IV in August, 2010, which provides for compensation and facilities to the passengers in case of denied boarding, cancellations and delays.
- (c) and (d):- The provision of above CAR are applicable to scheduled and non-scheduled airlines and also to foreign carriers operating to/from India.
- (e):- The number of passengers likely to be benefitted can not be anticipated as it would depend upon numbers who are affected by the related contingencies.